

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 530 of 2020

IN THE MATTER OF:

**Amit Agarwal, R.P. of the Corporate Debtor
Boulevard Projects Pvt. Ltd.**

...Appellant

Versus

Ziasess Ventures Ltd.

...Respondent

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Angad Varma and Ms. Anjali Agarwala, Advocates.

**For Respondent: Mr. Zahid Laiq Ahmed, Mr. Ribhu Garg, Advocates.
Ms. Raveena Rai, Advocate for RP.
Mr. Prateek Kumar and Ms. Shruti, Advocates for SRA.**

Mr. Krishnan Venugopal, Sr. Advocate with Mr. Saurav Agarwal, Advocate for CoC.

Mr. P. K. Mittal and Mr. Saurajat Nanda, Advocates.

O R D E R

(Through Virtual Mode)

25.11.2020: In order dated 10th September, 2020, we observed that since the impleadment sought by Committee of Creditors is not in regard to grant of any reliefs, in view of it, question of its impleadment as Co-Appellant does not arise. However, the Respondent 'Ziasess Ventures Ltd.' raised objections to impleadment of 'Committee of Creditors' as party respondent. It has filed objections, which are taken on record. After hearing learned counsels for the parties, we find that no relief is claimed against the 'Committee of Creditors' as a statutory body and in view of the same, it cannot be treated to be a necessary party for being impleaded as party

Cont'd..../

respondent. But having regard to the fact that Committee of Creditors is an institution and a statutory body involved in decision making process, it is required to be heard. We accordingly allow Committee of Creditors to intervene. I.A. No. 1821 of 2020 stands disposed of.

Learned counsel for the parties may file their short written submissions, not exceeding three pages, supported by relevant compilation of judgments, within two weeks.

List the appeal 'for hearing' on **6th January, 2021 at 2:00 PM.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc